

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 320
CP-216/ND/2021

IN THE MATTER OF:

M/s. Union of India

.... Petitioner/Applicant

Vs.

Kumar Aggarwal & Associates

.... Respondent

Order under Section 140(5) of the Companies Act, 2013

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Respondent : Dr. Vikrant Narayan Vasudeva, Mr. Rohit Lochav, Mr. Chandra Vardhan Singh Adv.

For SFIO : Mr. Harish Vaidyanathan Shankar, with Mr. Srish Kumar Mishra, Ms. Akanksha Bhadouria, Sr. Asst. Director and Adv. Ikshita Singh, Adv. Alexander Mathai Paikaday

ORDER

Due to technical issue, we are not able to hear the Ld. Counsel appearing for the parties.

The parties are directed to complete the pleadings, if not already completed before the next date of hearing.

List the matter **on 15.07.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)